ITEM NO.11 COURT NO.2 SECTION IIC

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.8998/2016

(Arising out of impugned final judgment and order dated 30/06/2016 in CRLA No. 568/2010 07/07/2016 in CRLA No.568/2010 passed by the High Court of Himachal Pradesh at Shimla)

PAWAN KUMAR Petitioner(s)

VERSUS

STATE OF H.P Respondent(s)

(With interim relief and office report)

Date : 20/04/2017 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Sanchar Anand, Adv.
Mr. Apoorv Singhal, Adv.
Mr. Anant K. Vatsya, Adv.
Mr. Narsingh N. Rai, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) Mr. D.K. Thakur, AAG
Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard Mr. Sanchar Anand, learned counsel for the appellant and Mr. D.K. Thakur, learned counsel for the respondent-State.

Hearing concluded.

Judgment reserved.

Signature Not Verified
Digitally signed by CHETAN KUMAR
Date: 2017.04.22 11:04:16 IST
Reason:

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master